

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....

385

1995

Ms A.R. Dash
N. Leone

Mr. Ashok Dash

..... Abutosh Chitranshi Applicant (s)

Versus

..... Union of India Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	19.7.95	<p>Heard Shri A.R.Dash, learned counsel for the petitioner. The applicant's main contention is that his representation dated 20.12.1994 for his transfer and posting to Headquarters establishment has not been disposed of and in the meantime the impugned order of transfer to of the applicant to Bolangir has been ordered in the Corporation. In the meantime the applicant has filed an appeal to the Hon'ble Chief Minister under Annexure-A/4 dated 17.7.1995</p> <p>The respondents' counsel Shri K.C.Mohanty submits that the application dated 20.12.1994, whether it has been considered or not by the issuance of</p>	<p>1. P.O. of Ms 520/2 is filed.</p> <p>2. 187/181-</p> <p>In this application of 19.7.95, the applicant has challenged the posting order.</p> <p>for Registration.</p> <p>187/181</p> <p>18.07.95</p> <p>Registration</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1 19.7.95		<p>the present order which is impugned could be treated as considered as implied from the resultant present order. However, we find that no effective specific order has been passed with regard to the representation dated 20.12.1994.</p> <p>We, therefore, permit the applicant to make a fresh representation to Respondent 2 annexing Annexure-A/4, within a week from to-day. The Respondent on receipt of the same is to dispose of the same and communicate the order to the petitioner within a week from the date of receipt of the said representation.</p> <p>The application is thus disposed of. NO costs.</p> <p>Hand over copies of the order to be counsel for both sides.</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>MEMBER (JUDICIAL)</p>	<p>order No. 1 dt. 19.7.95</p> <p>copy of order may be given to all concerned counsel.</p> <p>DR 20/7/95</p> <p>20.07.95 SOL</p> <p>Received a copy of order No. 1 dated 19.7.95 on behalf of the petitioner.</p> <p>20.7.95</p> <p>Received copy order dt 19.7.95 on behalf of the petitioner.</p> <p>20/7/95</p> <p>Received copy of order No. 19.7.95 on behalf of the petitioner.</p> <p>Mr. Ashok Misra SOL</p> <p>Ashok Misra 21/7/95</p>